

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 214 6P. 1997.

Monday this the 10th day of March 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. K. RAMAMOORTHY, ADMINISTRATIVE MEMBER

K. Karunakaran Nair,  
(Ambulance Van Driver),  
residing at Sree Bhavan,  
XVII/1228/1,  
Vivekanandha Nagar,  
Pangode, Thirumala P.O.,  
Trivandrum.

.. Applicant

(By Advocate Shri Sabu Francis)

Vs.

1. The Divisional Railway  
Manager, Southern Railway,  
Trivandrum.

2. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum-14.

3. The General Manager,  
Southern Railway,  
Madras Zone, Madras.

4. The Union of India represented by  
the Secretary to the Government,  
Ministry of Railways,  
New Delhi.

.. Respondents

(By Advocate Shri K.V. Sachidanandan(represented)

The application having been heard on 10th March, 1997,  
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The claim in this application relates to the  
alleged dues for 1987 to 1989. The claim is obviously  
barred by limitation. We do not find any reason to admit

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the application and adjudicate it further. Hence, the application is rejected under Section 19 (3) of the Administrative Tribunals Act, 1985. No costs.

Dated the 10th day of March 1997.



K. RAMAMOORTHY  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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